

SC No. 58115/2016
FIR No. 40/2016
PS Raja Garden Metro
State Vs. Pawan Kumar Giri & Anr.

20.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

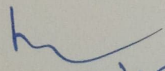
None for the accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

The case is at the stage of PE.

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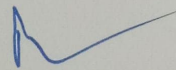

20/7/2020

-2-

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 07.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.07.2020

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C.A. No. 67/2017

Richa Chadha Vs. Punit Chadha & Ors.

20.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

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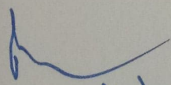
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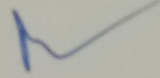
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20/7/2020

sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.07.2020

**SC No. 556/2019
FIR No. 221 /2019
PS Paschim Vihar East
State Vs. Nikhil & Ors.**

20.07.2020

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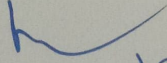
None for the accused persons.

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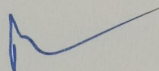
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(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.07.2020

C.A. No. 63/2017

Punit Chadha Vs. Richa Chadha & Anr.

20.07.2020

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Present: None for appellant.

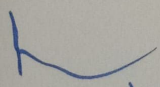
None for respondent No.1.

Sh. Girish Giri, Ld. Addl. P.P. for the State/respondent No.2 (through video conference through CISCO Webex App. as he is already connected through video conference for hearing argument on bail applications fixed today).

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(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.07.2020

Crl. Rev. No. 249/2019
Prateek Grover Vs. State

20.07.2020

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There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for revisionist.

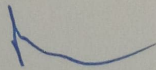
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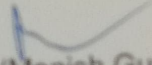
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20/7/2020

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(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.07.2020

Crl. Rev. No. 339/2018
Sunita Sharma Vs. State & Anr.

20.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

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Present: None for revisionist.

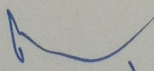
Sh. Girish Giri, Ld. Addl. P.P. for the State/respondent No.1 (through video conference through CISCO Webex App. as he is already connected through video conference for hearing argument on bail applications fixed today).

None for respondent No.2.

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Record perused.

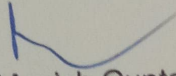
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20/7/2020

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(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.07.2020

Crl. Rev. No. 394/2019
Surinder Singh Vs. Himanshu Kumar Srivastava

20.07.2020

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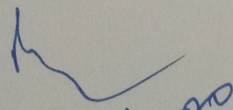
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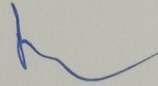
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20/7/2020

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(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.07.2020

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SC No. 542/2019
FIR No. 100/2019
PS Anand Parbat
State Vs. Hemant @ Bheema & Ors.

20.07.2020

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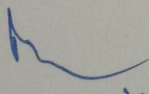
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None for the accused persons.

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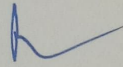
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(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.07.2020

SC No. 56630/2016
FIR No. 752 /2014
PS Khyala
State Vs. Sunil @ Bagri & Ors.

20.07.2020

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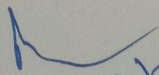
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The case is at the stage of PE.

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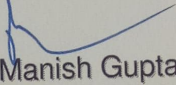

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(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.07.2020

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SC No. 57169/2016
FIR No. 222 /2013
PS Anand Parbat
State Vs. Sindheswar Shah & Ors.

20.07.2020

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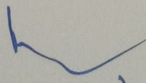
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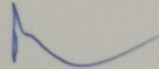
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(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.07.2020

SC No. 56315/2016
FIR No. 706 /2014
PS Ranhola
State Vs. Vakil Ahmad & Ors.

20.07.2020

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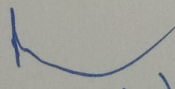
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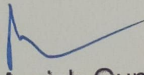
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(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.07.2020

**SC No. 57421/2016
FIR No. 1282 /2015
PS Punjabi Bagh
State Vs. Dharmender**

20.07.2020

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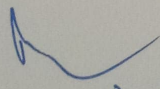
None for the accused.

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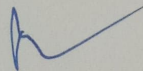
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(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.07.2020

FIR No. 648/2017
PS Ranhola
State Vs. Sonu Bansal
U/s 302/34 IPC

20.07.2020

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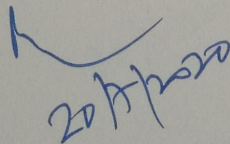
Shri B.L. Madhukar, Ld. Counsel for the applicant/accused namely Sonu Bansal, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Hans Raj, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Heard on the application for interim bail.

Report of Superintendent, Central Jail No. 1, Tihar, New

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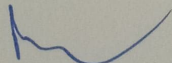
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Delhi dated 17.07.2020 has come according to which the conduct of applicant/accused Sonu Bansal is not good and he was also awarded punishment on 05.08.2019 as prohibited article recovered from him.

Ld. Counsel for the applicant has submitted that present application is on the basis of guidelines of Hon'ble High Powered Committee of the Hon'ble High Court of Delhi dated 18.05.2020. Ld. Counsel for the applicant further submitted that applicant is in J.C. for more than two years and not involved in any other case. It is further submitted on behalf of applicant that earlier the applicant sought interim bail on some other ground.

In the report of Superintendent, Central Jail No. 1, Tihar, New Delhi it is also mentioned that as per PMS (Prison Management System) record the UTP Sonu Bansal S/o Pawan Bansal was admitted in jail on 01.07.2019 in this case and presently lodged in jail.

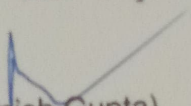
In view of above facts and circumstances since the conduct of the applicant in jail is not good as mentioned above, therefore, the case is not covered under the guidelines of Hon'ble High Powered Committee of the Hon'ble High Court of Delhi dated 18.05.2020. Hence, the application under consideration is hereby dismissed. Ordered accordingly.


20/7/2020

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Copy of this order be provided to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.07.2020

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**FIR No. 293/2014
PS Kirti Nagar
State Vs. Abdul Samad @ Guddu & Ors.
U/s 302/34 IPC**

20.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

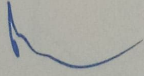
Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Ms. Kirti Gupta, Ld. Counsel for the applicant/accused namely Abdul Samad, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Hans Raj, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Report of Inspector Surya Prakash dated 20.07.2020 has come according to which verification regarding fresh involvement has

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20/7/2020

been done and no fresh involvement found as per record of accused Abdul Samad @ Guddu.

Present application is for extension of interim bail u/s 439 Cr.P.C.

Applicant is on interim bail till today.

It is prayed on behalf of applicant that in view of the directions/ recommendations of Hon'ble High Powered Committee of the Hon'ble High Court of Delhi as coming from time to time and also in view of the judgment of Hon'ble Superior Court and considering the Pandemic of COVID-19, interim bail may be extended till 31.08.2020. Ld. Counsel for the applicant has also highlighted the order dated 13.07.2020 of Hon'ble High Court of Delhi passed in W.P. (C) 3037/2020, titled as Court on its own motion Vs. State & Ors.

Ld. Addl. P.P. for the State submits that appropriate order may be passed in this respect. It is also clarified by Ld. Addl. P.P. for the State that in the report of IO FIR No. has been inadvertently mentioned as 293/17 instead of 293/2014, PS Kirti Nagar, however, remaining particulars are same and it may only be a typographical error and it makes no difference. It is further submitted that report was called from IO in the present case under consideration and it relates to

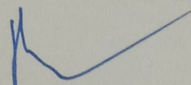
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this case only.

In view of above facts and circumstances and in the interest of justice, interim bail of the applicant Abdul Samad is hereby extended till 31.08.2020 on previous terms and conditions. Now he has to surrender before the concerned Jail Authority on 01.09.2020 at 10:00 AM. Application under consideration stands disposed off accordingly.

Copy of this order be provided to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information. One copy of this order be also sent to the concerned SHO for information.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.07.2020

FIR No. 322/2018
PS Khyala
State Vs. Ashwani @ Kaku
U/s 302/307/34 IPC

20.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

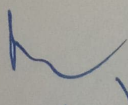
Shri Pranay Abhishek, Ld. Counsel for the applicant/accused namely Ashwani @ Kaku, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Hans Raj, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

This is an application for extension of interim bail.

Report of Inspector Arvind Kumar dated 20.07.2020 has

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20/7/2020

come according to which the medical documents of the accused could not be verified due to shortage of time.

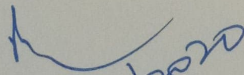
Ld. Counsel for the applicant submits that mother of the accused was earlier found Corona Positive, however, she has recovered now, however the accused has fallen ill and has been tested COVID-19 Positive. It is further submitted by Ld. Counsel for the applicant that the applicant is presently in Home Quarantine and the medical slip of Dispensary of Paschim Puri, Delhi is also there with the application, as stated. Ld. Counsel for the applicant has also highlighted the order dated 29.06.2020 regarding extension of interim bail passed in this case.

Ld. Addl. P.P. for the State submits that the report of IO regarding involvement of applicant in any other criminal case during the period of interim bail may be called for the next date and it is further submitted by Ld. Addl. P.P. for the State that the medical documents of the accused may be got verified by IO.

Now IO is directed to verify those medical documents of the accused and also report whether the accused is involved in any other criminal case or not during the period of interim bail in this case.

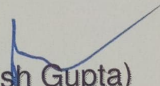
On request put up for consideration through video

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20/7/2020

conferencing on 23.07.2020. Meanwhile, interim bail of the applicant/accused Ashwani @ Kaku is extended till next date on previous terms and conditions.

Copy of this order be provided to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information. One copy of this order be also sent to IO/SHO for compliance.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
20.07.2020